

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2457

ANSWERED ON:12.03.2013

ILLEGAL IMMIGRANTS

Ahir Shri Hansraj Gangaram; Rama Devi Smt. ;Singh Shri Bhola;Singh Shri Ganesh;Singh Shri Ratan;Vasava Shri Mansukhbhai D.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of illegal immigrants residing in the country, State-wise;
- (b) whether there are reports of such immigrants having acquired identity documents like AADHAR, PAN Card, Voter I-Cards and driving licences in the country;
- (c) if so, the details of such cases reported during each of the last three years and the current year, State-wise; and
- (d) the corrective measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) : A number of foreign nationals, who have entered into the country on valid travel documents, have been found to be overstaying. As per information available, 71,035 foreign nationals who had come to India on valid travel documents were found to be overstaying in the country as on 31st December, 2011. State/ UT-wise details of such foreign nationals who were overstaying as on 31st December, 2011 are given in the Annexure. There are also reports of foreign nationals having entered the country without valid travel documents. As entry of such foreign nationals into India is clandestine and surreptitious, it is not possible to have accurate data of such illegal immigrants living in different States of the country.

(b) to (d) : Certain instances of some illegal immigrants having obtained PAN card, Voter I- Card, driving licences etc. through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the State Governments/ Union Territory Administrations and other authorities concerned take necessary action for cancellation of such documents along with such other appropriate steps as mandated by the provisions of the law. As regards AADHAR, the mandate of the Unique Identification Authority of India (UIDAI) is to issue unique identification numbers to all residents of the country. The UID numbers are meant to prove only identity. It neither confers citizenship nor it generates entitlements, which will be determined by the relevant statutory/ implementing authorities.